

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3122
ANSWERED ON:16.03.2010
LAW FOR DRUNKEN DRIVING
Shetkar Shri Suresh Kumar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to implement strict laws to check drunken driving;
- (b) if so, the details thereof; and
- (c) the steps being taken to amend the laws to suit the present condition?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

(a) to (c): Under Section 185 of the Motor Vehicles Act,1988,for the first offence, drunken driving is punishable with fine up to Rs 2000/- or imprisonment upto six months or both. For second and subsequent offence, there is a provision for imprisonment for a term up to two years or fine up to Rs 3000/- or both. Further, provisions also exist to suspend/cancel the driving license or disqualify the offender for holding the license for a period of not less than six months. This is primarily an enforcement issue and as such, State Government are required to strictly implement the provisions of law to deal with the case of drunken driving.